

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1434 OF 2019 IN**  
**APPEAL NO. 229 OF 2018 &**  
**IA NO. 1115 OF 2018**

**Dated : 31<sup>st</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>South Indian Sugar Mills Association.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Karnataka Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : -

**ORDER**

Though generic tariff order is challenged, we are of the opinion that all Discoms, who ultimately have to bear the financial burden must be made as parties. Accordingly, we direct the Appellant to amend the appeal including the cause title within one week from today.

List the matter on **08.08.2019.**

**(S.D. Dubey)**  
**Technical Member**  
*ts/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**